Annexure

Filing under clause (ca) of sub regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations,2016

Amount in INR Crore

S.No.	Category of Creditor	**Summary of Claims received**		**Summary of Claims admitted**		Amount of contingent claim	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks , if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured Financial creditors belonging to any class of creditors								1	Not Applicable
2	Unsecured Financial creditors belonging to any class of creditors								2	Not Applicable
3	Secured Financial Creditors (other than financial creditors belonging to any class of creditors	22.00	592,585,149,673.66	21.00	582,044,249,636.78		10,540,900,036.89		3	A) Refer Note 2 as mentioned in Annexure 3. Basis mail received from Yes Bank on Jan 15,2024, their claim amount was duly repaid by the borrower i.e VRIL and therefore, as per their "No due certificate" issued to VRIL, there are no dues outstanding as on date and they have no objection in satisfaction of claim. Therefore, Yes Bank will not be considered as creditor of Consolidated CIRP of 13 Videocon Group Companies and their admitted amount of ~ INR 143 Crore has been reduced from total admitted amount. Accordingly, their amount is shown under the column - Amount of claim not admitted. B) Refer Note 3 as mentioned in Annexure 3. Amount recovered by RTL lenders under Obligor/Co-obligor structure pursuant to approval of KAIL resolution Plan and Liquidation process of Trend Electronics Limited are reduced accordingly from their respective admitted amounts. C) Refer Note 4 as mentioned in Annexure 3. Bank of India and Bank of Baroda realized recoveries through the sale of their respective exclusive properties/securities. Further, Bank of India, as the lead bank of the consortium, distributed the sale proceeds of the consortium properties among the consortium lenders in accordance with the Common Loan Agreement dated March 20, 2015. Accordingly, the admitted claims of the respective lenders have been reduced to the extent of the recoveries received by them.
4	Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors	27.00	43,085,727,930.94	14.00	31,308,366,731.31		11,777,361,199.63		4	Refer Note 3 as mentioned in Annexure 4
5	Operational Creditors (Workmen)	313.00	687,164,426.87	312.00	135,713,570.00		551,450,856.01		5	
6	Operational Creditors (Employees)	2,479.00	1,075,337,133.05	1,604.00	365,313,343.02	8,035,661.70	710,023,790.03		6	
7	Operational Creditors (Government Dues)	121.00	41,464,490,247.25	85.00	18,550,171,161.00	2,702,426,370.00	20,211,892,716.25		7	
	Operational Creditors (Other than Workmen, Employees and Government Dues)	1,356.00	43,223,033,137.88	1,234.00	11,282,284,179.68	1,131,480,067.00	30,809,268,891.20		8	
9	Other Creditors, if any (other than financial Creditors and Operational Creditors)	87.00	1,691,279,537.24	68.00	1,659,972,515.49	-	31,307,021.75		9	
	Total	**4,405.00**	**723,812,182,086.90**	**3,338.00**	**645,346,071,137.28**	**3,841,942,098.70**	**74,632,204,511.76**			

General Note:

1. We have taken handover of the claim documents from the erstwhile RP(s) and their teams and have relied on the claims admitted and / or rejected by the erstwhile RP(s) in their period as Resolution Professional.
2. Annexure 1 and Annexure 2 are not applicable in case of consolidated CIRP of Videocon Group Companies

Specific note for Financial Creditors

1. The above calculation is based on the amount of claims admitted as on July 24, 2026

Specific notes for Operational Creditors

1. The above calculation is based on the amount of claims admitted as on January 09,2026

2. Contingent claims are "claims rejected for lack of verification". These claims from statutory authorities basis 1st demand order copies and undeterminable amounts.

3. Disputed Claims are claims under arbitration or litigation.

4. Claim received from DEI Minerals Limited of USD 254,111,395.76 is rejected for lack of verification

5. Department of Telecommunications("DoT") have filed a claim amounting to INR 1,512.01 Crores, out of which INR 1,439.19 crores pertains to claim under AGR Dues. Basis the SC order dated July 20, 2020, we have admitted INR 1,376 crores against the outstanding AGR Dues as the order states the said amount. Also the order clearly mentions that there is no re-assessment/re-calculation allowed against the same. Further, DoT has also claimed INR 72.82 crores against the pending Liquidity Damages. We have verified INR 25.87 crores against the same and the balance amount has been rejected as the same has already been paid basis the information received from the corporate debtor. We have communicated the same to DoT in our e-mail dated 11th August 2020.

6 Raheja Atlantis, in IA No. 3995/2024, had submitted its claim for the pre-ICD period. The Hon'ble NCLT, vide its order dated 31.07.2025, directed the RP to consider the Applicant's claim in accordance with the provisions of the IBC.Pursuant thereto, the RP has verified a claim amount of INR 7,23,843 out of the total claimed amount of INR 7,80,703. The verified claim amount of INR 7,23,843 includes interest of INR 55,429, as per the claim and supporting documents submitted.

*13 Videocon Group Companies include Videocon Industries Limited, Videocon Telecommunications Limited, Value Industries Limited, Applicomp India Limited, Electroworld Digital Solutions Limited, Evans Fraser and Co. (India) Limited, Millennium Appliances India Limited, Techno Electronics Limited, Techno Kart India Limited, PE Electronics Limited, CE India Limited, Century Appliances Limited, Sky Appliances Limited